

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s).9817/2024

(Arising out of impugned final judgment and order dated 12-07-2024 in BA No.2096/2024 passed by the High Court of Delhi at New Delhi)

BIBHAV KUMAR

Petitioner(s)

VERSUS

STATE OF NCT OF DELHI

Respondent(s)

(IA No.159367/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.159370/2024-EXEMPTION FROM FILING O.T.)

Date : 01-08-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT  
HON'BLE MR. JUSTICE DIPANKAR DATTA  
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.  
Mr. N Hariharan, Sr. Adv.  
Mr. Sidharth Dave, Sr. Adv.  
Mr. Karan Sharma, AOR  
Mr. Vivek Jain, Adv.  
Mr. Rajat Bhardwaj, Adv.  
Mr. Amit Bhandari, Adv.  
Mr. Mohd Irshad, Adv.  
Mr. Karan Sharma, Adv.  
Mr. Mohit Siwach, Adv.  
Mr. Kaustubh Khanna, Adv.  
Mr. Sadiq Noor, Adv.  
Mr. Rajat Jain, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

1. Heard learned Senior Counsel for the petitioner.
2. Issue notice, returnable on 07.08.2024.
3. Meanwhile, the petitioner is directed to place on record copy of the chargesheet and other documents.

(SATISH KUMAR YADAV)  
ADDITIONAL REGISTRAR

(PREETHI T.C.)  
ASSISTANT REGISTRAR

